

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1622
ANSWERED ON:30.11.2009
USE OF DEFENCE AIRCRAFTS/HELICOPTERS
Patel Shri Deoraj Singh

Will the Minister of DEFENCE be pleased to state:

- (a) the details of dignitaries entitled to use Defence Aircraft/Helicopters;
- (b) whether any amount is outstanding against them;
- (c) if so, the details thereof; and
- (d) the action taken/proposed to be taken to recover the said amount?

Answer

MINISTER OF DEFENCE(SHRI A.K. ANTONY)

- (a) The following dignitaries are entitled to use Defence Aircraft/Helicopters:-

President of India, Vice President of India, Prime Minister, Deputy Prime Minister of India, Minister of Defence, Minister of Finance and other Ministers of the Central Government. In addition Cabinet Secretary, three Service Chiefs, Defence Secretary, Foreign Heads of States, Vice Presidents and Heads of Foreign Governments on state visit to India, Foreign service chiefs on official visit to India are also eligible.

- (b) to (d): A total amount of Rs. 6,45,92,973/- is outstanding.

Bills of airlift are raised by Air HQs against the concerned and necessary follow up action is taken thereon.